

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
(Through Physical Hearing / VC mode [Hybrid])

ITEM No. 54
CA No.16 of 2023 in
CP No.120/BB/2022

IN THE MATTER OF:

Mr. Belerangappa Ramaswamy & Ors. ... Petitioners
Vs.
Mr. Pavan Ramaswamy & Anr. ... Respondents

Order under Section 241-242 of Companies Act, 2013

Order delivered on: 30.04.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioners : Shri Atul Madhavan, Adv.
For the R-1 & R-2 : Ms. S. Manjula Devi, Adv.

ORDER

1. Heard the Ld. Counsels for the Parties.
2. In compliance to Order dated 22.02.2024, Ld. Counsel for the R1 & R2 stated that she has filed proof of payment of cost *vide* Diary No.1376 dt.01.03.2024 and objections to the main Petition *vide* Diary No.1535 dated 07.03.2024. The same are taken on record. Ld. Counsel for the Petitioner seeks time to file rejoinder. Ten days' time is granted to file the rejoinder, after duly serving the copy on the other side.
3. List the matter on **11.07.2024**.

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Sd/-
K. BISWAL
MEMBER (JUDICIAL)

Krishna